

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 206**

**Company Petition/101/2023**

**IN THE MATTER OF:**

**Puja Khaneja**

... **Applicant/Petitioner**

**Versus**

**Citi Collections India Pvt. Ltd.**

... **Respondent**

**Under Section: 241 (1) & 242 (4) of Comp. Act, 2013**

**Order delivered on 05.06.2023**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Respondent** : Adv. Kumar Mihir for R-1, Adv. Aakriti Dawar for R-2

**ORDER**

Relying on the judgment given by the Hon'ble Supreme Court in the case of M/s World Wide Agencies Pvt. Ltd. and Another vs. Margaratt. Desor and Others in Civil Appeal No. 5186 of 1989, Ld. Counsel appearing for the Applicant espoused that the present petition filed by the legal heirs of the Late Surender Arora, whose shareholding was 8% but was diluted from 10%, is maintainable.

Issue notice. Ld. Counsel appearing for the Respondent accepts notice and seeks an opportunity to file the reply. Allowed.

List on 04.07.2023.



**(L. N. GUPTA)**  
**MEMBER (T)**



**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**